[17 August, 2000] RAJYA SABHA

time to fill the vacant posts as per the norms prescribed by the ESI Corporation.

National wage policy for sugar workers

2734. SHRI J. CHITHARANJAN: SHRI GAYA SINGH:

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal for formulating a National Wage Policy for sugar workers at all-India level; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Based on the recommendations of the Industrial Committee on Sugar Industry, a Sub-Committee has been constituted to formulate guidelines for wage revision in sugar industry. The Sub-Committee consists of representatives of unions, employers and the Government.

Strike by Medical Representatives of FDC Ltd.

2735. SHRI MANOJ BHATTACHARYA: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry is aware that Federation of Medical and Sales Representatives Association of India (FMRAI) has appealed on 14th October, 1999 to the Ministry for recommending the issue of the Medical representatives of FDC Ltd. who are on strike for about two years to National Labour Tribunal; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) Yes, Sir.

(b) The Government had considered the demand of the Federation of Medical and Sales Representatives (FMRAI) for constitution of a National Tribunal for the medical representatives of the FDC Ltd. The FMRAI has recently submitted additional facts which have to be